### COURT-1

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 576 of 2017 in DFR No. 2038 of 2017

Dated: 6<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

### In the matter of:

M/s ACC Ltd. .... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Chginmoy Pradip Sharma

Mr. Shailesh Kumar Sinha

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley for R-1

# <u>ORDER</u>

# I.A. No. 576 of 2017

(Appln. for condonation of delay)

It appears that the appellant has made only two parties as respondents in this appeal. Before the Rajasthan Electricity Regulatory Commission there were several other respondents also. Mr. Chinmoy P. Sharma, learned counsel for the Appellant states that he is not claiming any relief against the said respondents and hence he has not made them party respondents in this appeal. His statement is recorded.

There is 54 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. R.K. Mehta appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>10.10.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd